



The Assam Contingency Fund (Augmentation of Corpus) Act, 2019

Act 20 of 2019

Keyword(s):

Contingency Fund, Revenue, Financial Year, Corpus

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THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

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GOVERNMENT OF ASSAM
 ORDERS BY THE GOVERNOR
 LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

NOTIFICATION

The 31st December, 2019

No. LGL.111/2004/97.— The following Act of the Assam Legislative Assembly which received the assent of the **Governor on 26th December, 2019** is hereby published for general information.

ASSAM ACT NO. XX OF 2019

(Received the assent of the Governor on 26th December, 2019)

**THE ASSAM CONTINGENCY
 FUND (AUGMENTATION OF CORPUS) ACT, 2019**

**AN
ACT**

to augment the corpus of the Contingency Fund of the State of Assam.

Preamble

Whereas it is expedient to augment the corpus of the Contingency Fund of the State of Assam;

It is hereby enacted in the Seventieth Year of the Republic of India, as follows:-

**Short title,
extent and
commencement**

1. (1) This Act may be called the Assam Contingency Fund (Augmentation of Corpus) Act, 2019.
- (2) It extends to the whole of the State of Assam.
- (3) It shall be deemed to have come into force on the 1st day of April, 2019.

**Further
payment to the
Contingency
Fund**

2. There shall be paid by the State Government into the Contingency Fund of State of Assam a further sum of one hundred crores of rupees out of the revenues of the State of Assam for the financial year 2019-2020.

S. M. BUZAR BARUAH,
Commissioner & Secretary to the Government of Assam,
Legislative Department, Dispur, Guwahati-6.